COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 601 OF 2018 IN</u> APPEAL NO. 28 OF 2017 & IA NOs. 28 & 30 OF 2017

Dated: 21st May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Idea Cellular Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. G. Saikumar

Mr. Pranav Sasthi for R-2

ORDER

IA NO. 601 OF 2018 (Appln. for early hearing)

Learned counsel for the appellant states that Respondent No.2/MSEDCL has issued a notice/letter dated 11.05.2018 requesting for payment of the bill amount mentioned therein, though the interim arrangement is continuing and the main appeal is coming up for hearing on 16.07.2018.

Learned counsel for respondent No.2, on instructions, states that Respondent No.2 has withdrawn the said letter dated 11.05.2018. His statement is recorded.

In the circumstances learned counsel for the appellant seeks permission to withdraw this Application.

Permission is granted. Accordingly, the instant application is dismissed as withdrawn.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk